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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1061/2017
IVNP NO 4/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE PARTIES: Union Bank of India
V/s.
Guruashish Construction Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Rehan Agrawal i/b MDRP Partner Adv for the Resolution Professional Rohit Gupta also Rushil Arya i/b Ajit Singh Tawar & Co.	Advocates for Intervenor i.e Suraksha ARPL.	

Amit Vyas
i/b Tejas D. Shah
Advocates for
Applicants



ORDER

INVP No.4/2017 in CP No.1061/I&BP/NCLT/MB/MAH/2017

On having one of the Financial Creditors filed an application stating that IT has been
wrongly deleted from the members of CoC, since the Counsel appearing on behalf of the

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INVP No.4/2017 in CP No.1061/I&BP/NCLT/MB/MAH/2017

: 2 :

Resolution Professional has stated that this application not being on board, he is not in a position to respond to it. However, for the Counsel appearing on behalf of the RP has reported that COC meeting is scheduled to be held on 30.1.2018, this Bench hereby directs the Resolution Professional to schedule this COC meeting to any date after 6.2.2018, so that this Bench will be in a position to pass orders in respect of this contentious issue on next date of hearing.

List this matter on 5.2.2018 alongwith INVP No.4/2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)